

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

...

Contempt petition no. 207 of 2002

IN

Original Application no. 979 of 2001.  
this the 25th day of May 2004.

HON'BLE MR D.C. VERMA, VICE CHAIRMAN  
HON'BLE MR D.R. TIWARI, MEMBER(A)

1. Rajesh Kumar, S/o late Jhagga Prasad.
2. Smt. Janki Devi, W/o late Jhagga Prasad.

Both are resident of Jai Prakash Nagar, Shivpurwa,  
District Varanasi.

Applicants.

By Advocate : Sri V.K. Srivastava.

versus.

1. Sri Kamlesh Kumar Gupta, Divisional Railway Manager,  
Northern Railway, Hazratganj, Lucknow.

Respondent.

By Advocate : Sri P. Mathur.

O R D E R

PER D.C. VERMA, VICE CHAIRMAN

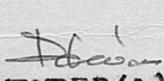
This Contempt petition has been filed for wilful  
disobedience of the orders of the Tribunal dated 5.4.2002  
passed in O.A. no. 979 of 2001 in re. Rajesh Kumar &  
Another Vs. Union of India & Ors. While deciding the  
aforesaid O.A. , the Tribunal directed "the respondents  
to consider the case of the applicant in case the  
applicant gives a fresh representation alongwith all  
the documents annexing to substantiate the claim within  
a period of 2 weeks from the date of receipt of the  
order and pass a reasoned and speaking order thereon  
within a period of four months from the date of receipt

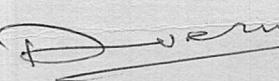
of representation. With the above directions, the O.A. is disposed off with no order as to costs."

2. During the course of arguments, Sri P. Mathur, learned counsel for the respondent stated that though, the formal reply has not been filed by the respondent, the competent authority has already passed the order on the applicants' representation and a copy of the order has been sent to the applicant by registered post on 17.3.2004. Another copy has been served to the counsel for the applicant today.

3. The learned counsel for the applicants submitted that though the respondent passed the order, against which applicants have grievance, but the order has been passed after a very long delay. For that, Sri P. Mathur, counsel for the respondent submits that in the Reply, they have already <sup>prayed</sup> taken for being excused and the delay was not intentional.

4. As the compliance of the Tribunal's order has substantially been made by the respondent, no contempt is made-out. The Contempt petition is dismissed. Notice issued to the respondent is hereby discharged.

  
MEMBER (A)

  
VICE CHAIRMAN

GIRISH/-